

omy measure is to further reduce the budgetary deficit or to restrict escalations of the budgetary deficit;

(g) the impact of the running of governmental expenditure on the economy of the country; and

(h) whether the economy measures would effect the strength of Government staff and if so, steps taken to protect the interest of the personnel?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (f). Government would like to ensure that the budget deficit in the current year's Budget is not exceeded. With this in view, certain measures have been taken to control expenditure. Ministries/Departments have been asked to absorb additional expenditure on DA instalments during the current year within the sanctioned budget grant. A cut has been imposed on the foreign travel budget and on petrol consumption. Several overseas offices have been wound up. A review of the activities of Government Departments is being carried out.

(g) Containment of growth of non-developmental expenditure is expected to ease the pressure on prices as well as the balance of payment position.

(h) the economy measures do not envisage any immediate effect on the strength of Government staff.

Recovery of Customs Duty Leviable on Fodder Machines

754. SHRI SHANKERSINH VAGHELA:
SHRI PYARELAL KHANDELWAL:

Will the Minister of FINANCE be pleased to state:

(a) the progress made in recovery of Customs duty under the order of Collector of Customs, Madras dated 12th February, 1990 of about Rs. 3.4 crores leviable on the fodder machines, in respect of M/s Sanjeevani Fodder Production (P) Ltd. on account of provisions of Customs Act, 1942; and

(b) the amounts of penalty proposed to be imposed on the concerned firms and persons and the number of fodder machines likely to be confiscated?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). In this case, show-cause notice was issued on 12th February, 1990 for the recovery of Customs duty of about Rs. 3.4 crores leviable on the fodder producing machines imported by M/s Sanjeevani Fodder Production (P) Ltd. and the confiscation of the machines as well as imposition of penalty on the concerned firms/persons. The case is under adjudication in quasi-judicial proceedings before the Collector of Customs, Madras. The quantum of penalty to be imposed on each of the concerned persons/firms and the confiscation of the machines is the discretion of the adjudicating authority.

Development of Religious Places as Tourist Centres in Karnataka

755. SHRI H.C. SRIKANTAI AH: Will the Minister of TOURISM be pleased to state:

(a) whether the Karnataka Government has submitted any proposal to develop Belur, Halebid and Shravanablagola temples as tourist centres with Japanese assistance;

(b) if so, the amount of assistance sought for in this regard; and

(c) the action taken by Union Government to get Japanese assistance to develop these places as tourist centres?